Sir, as you know, this company should have come under the purview of the Prize Chits and Money Circulating (Banning) Act, 1978. But it chose to go to the Court and got an injunction of the Court which has finally give its verdict on March 14. 1986 stating that company does come under the purview of the Act. But the Company has now gone in for appeal. Meanwhile, the affairs of the company are being mismanaged and the interest of 2.5 crore certificate holders, most of them middle-class and lower middle-class people and wage earners, is involved in this. There are four lakh field workers and 4000 employees. The total assets are as much as 660 crores of rupees. It is public money. Therefore, it is a very serious matter.

Demands have been made that this Company should be nationalised as quickly as possible and made a part of the Life Insurance Corporation of India. Sir. I am very much perturbed about a letter written by this company to the Finance Minis-According to a press report which appeared yesterday, "the Peerless General Insurance and Investment Company informed the Union Finance Minister, Mr. V. P. Singh, that according to the opinion of the Union Law Minister, Mr. Asoke Sen, not even Parliament has any right to prohibit the genuine business of the company as that will suppress its rights guaranteed under the Constitution." Sir, we have seen much bigger companies being nationalised. The Maharajas have gone. This Company is challenging the right of the Parliament to interfere in its affairs. It has the temerity to quote the Union Law Minister's opinion as its lawyer, most probably 1980 or so. Today, Sir. this Company is quoting his opinion to buttress its claim. This is a very serious matter and it is a challenge to Parliament, Therefore, I would ask the Government not only to come forward with a statement, but also to take immediate steps to nationalise this Company in public interest. Thank you, Sir.

SHRI LAL K. ADVANI (Madhya Pradesh): Sir I join Mr Upendra in expressing concern for these field workers, the field staff and other employees. I happened to see a statement by the Law Minister in which he is reported to have favour-

ed its merger with the LIC. So, having heard Shri Upendra and seen this particular report, I think it would be in the fitness of things if the Union Law Minister who is present here now clarifies the position and say what exactly is the thinking of the Government on this. Thank you, Sir.

MR. DEPUTY CHAIRMAN: No. no. Not now.

SHRI V. GOPALSAMY (Tamil Nadu): He is silent. Silence means what?

MR. DEPUTY CHAIRMAN: Now. we go to the next item, that is, the Supreme Court (Number of Judges) Amendment Bill, 1985. Yes, Mr. Madan Bhatia

THE SUPREME COURT (NUMBER OF JUDGES) AMENDMENT BILL, 1985—CONTD.

SHRI MADAN BHATIA (Nominaled): Sir, I have no intention to dwell upon the subject of judicial reforms concerning the jurisdiction of the Supreme Court of the ways and means which may be adopted for reducing the arrears. The subject by itself is so vast that it is impossible to deal with it in a matter of a few minutes, in a speech of a few minutes on this Bill, which is confined only to increasing the number of the Judges of the Supreme Court. The sole reason for my standing up and speaking today is the unfortumate statement which was made by one honourable Member on the other side the day bebore yesterday by making a reference to a recent decision of the Supreme Court to suggest that the Supreme Court is prone to intervening on behalf of the big people and big concerns. I would respectfully submit, Sir, that that was a very unfortunate allegation against the Supreme Court. It was an unfortunat, statement. The Supreme Court is not here to defend itself. More than two years ago, Mr. Justice Bhagwati delivered a lecture in Bombay on the development of law in this country and he said that the exhilarating process of the development of law in this country started with Mrs Maneka Gandhi's case. If this process of the development of law has been accelerated in this country in the last few years. I would respectfully submit, Sir, it

[Shri Madan Bhatia]

is because of the intervention of the Supreme Court on behalf of the rights of the poor people. While I am making this statement, I can do no better than make a reference to some of the judgments of the Supreme Court. One of the which came up before the Supreme Court concerned the poor Harijans who living in a remote village in the district of Shimla as far as back as 1972. The State of Himachal Pradesh had given funds for the construction of a link road to give access to those poor people to the rest of the world. But, because of the tradiness on the part of the Department concerned, the road was not constructed. It is on behalf of those Harijans that the Supreme Court stood up and gave a new dimension to article 21 of the Constitution. The Supreme Court held that it is the right of the poor people, particularly the hill people, to have an access to the rest of their own countary because this right is a part of their right to life and personal liberty. It is also a part of their Fundamental Right to have free movement throughout their own country and this is what the Supreme Court said in that case and I would like to quote it. The Supreme Court has said:

I quote:

"Every person is entitled to life as enjoined in Article 21 of the Constitution, and in the facts of this case read in conjunction with article 19(1)(d) of the Constitution and in the background 38(2) of the Constitution of Article every person has right under Article 19(1)(d) to move freely throughout the territory of India and he has also the right under Article 21 of his life and that right under Article 21 embraces not only physical existence of life but the quality of life and for residents of hilly areas, access to road is access to life itself..."

Can it be said that the Supreme Court was attervening on behalf of the rich people?

I give another example. The hon Memers know the famous case of the pavelent dwellers of Bombay. In that case is Supreme Court held that so far as

pavement awellers are concerned, they have no right under the Constitution to occupy the portions of pavements on the streets. But the Supreme Court also went a step The Supreme Court held that so far as those pavement dwellers are concerned, who had been censused in 1976 and who had been issued the cards had been given the assurances that those who had been occupying the pavements in 1976 would not be evicted these people shall not be evicted by the Government of Maharashtra without providing them alternative accommodation. This is the direction which the Supreme Court gave on behalf of the pavement dwellers of the city of Bombay. On what basis was this direction given? Once again the Supreme Court gave a new dimension to Article 21 of the Constitution. The Supreme Court held that the right to livelihood is a part of the right to life as enshrined in Article 21 of the Constitution. If you take away the right to livelihood from the poor people of this country, you are in fact denying them the fundamental right to their own life. And I again quote these particular lines. The Supreme Court said:

. "The sweep of the right to life conferred by Article 21 is wide and farreaching. It does not mean merely that life cannot be extinguished or taken away as, for example, by the imposition and execution of the death sentence, except according to procedure established by law. That is but one aspect of the right to life. An equally important facet of that right is the right to livelihood because no person can live without the means of living, that is, the means of livelihood. If the right livelihood is not treated as a part of the constitutional right to life, the easiest way of depriving a person of his right to life would be to deprive him of his means of livelihood to the point of abrogation. Such deprivation would not only denude the life of its effective content and meaningfulness but it would make life impossible to live...."

This principle, Sir, was once again invoked by the Supreme Court on behalf of the poor unemployed engineers of the State of Bihar. The State of Bihar formu-

lated a scheme to povide employment to the unemployed engineers of the State by giving them loans to establish agro-centres. The loans were advanced by the banks. But, unfortunately, those loans were not supported by the subsidies which had been promised to them. The loans were not supported with the sanctions which were required to be given by the State Government departments on time. The loans were also advanced to these unemployed people in a very tardy fashion. The result was that the whole scheme flopped. These poor engineers were burdened with heavy debts from the banks from which had taken loans. And they came to the Supreme Court. They came to the Supreme Court with the complaint that this was a scheme on the basis of which they had taken the loans. If these schemes fell through, it is not through our fault, but we have been burdened on the other hand, instead of getting any employment, with heavy debts from the banks and the banks are now on our necks to get back the loans. The Supreme Court intervened on their behalf and this is what the Supreme Court said:

"We believe it would be tragic only for the agro-engineers and technocrats in distress today but also for a scheme of great promise put into effect with much hope, if despair was allowed to defeat it. Accordingly, while keep these cases pending, we request the Government in the Ministry of Agriculture to reformulate the scheme consultation with all the parties concerned including an appropriate opportunity to the petitioners and other agro-engineers and technical personnel covered by the original scheme to represent their case before it. The scheme will take into account two broad divisions, one for revival of the Agro Service Centres where that can be reasonably envisaged, and the other providing for equitable reduction in appropriate cases of the financial obligations of the entrepreneurs concerned to the extent reasonably possible."

These, I respectfully submit, are the dimensions which have been given to the fundamental rights of the citizens enshrined in the Constitution of India, and these dimensions have been given

on the intervention of the Supreme Court on behalf of the poor people of this country. I give just one more example. This Supreme Court also held that right to speedy justice is again a part of fundamental under Article 21 of the Constitution. We all know that hundreds, if thousands, of prisoners were languishing in various jails without trial for years. It is those people who approached the Supreme Court. It is these dimensions given to the fundamental rights of the people by the Supreme Court which led the Supreme Court to intervene on their behalf, and the Supreme Court said,-

"It is not possible for the Supreme Court now to redress the wrong which has been done to these poor people. Their green Years of life have been wasted in jails. They cannot be returned to them."

But the Supreme Court directed payment of compensation to those poor undertrials. The State had to pay the compensation. These are the dimensions which have been given to the fundamental rights of the citizens.

And lastly, it has been said that there has been a spurt in I tigation in this country. I would only refer to some observations made by the honourable Mr.

Justice Bhagwati in a very well-known case-the Airports Authority case-in which His Lordshp has held that because . of the tremendous increase in the social, economic and welfare activities of the modern State in this country and their impact on the rights of the citizens in this country, it is but legitimate that the citizens should be treated equally and not arbitrarily. This was a development of Administrative Law. And if a citizen. because of the impact of any action of the State on account of economic, social or welfare activities of the State, becomes a victim of arbitrary action on the part of the State, the Supreme Court shall intervene, and the Supreme Court has been intervening since then. Thank you.

(1) Sin = 1

I support the Bill.

SHRI SANKAR PRASAD MITRA (West Bengal): Mr. Deputy Chairman, Mr. Bhatia has been replying to a point raised by an honourable Member who is not present in the House at the moment. I do not dispute Mr. Bhatia's proposition. But there are umpteen cases on the other side of the line also.

SHRI B. SATYANARAYAN REDDY (Andhra Pradesh). Mr. Deputy Chairman, Sir, I rise to support and welcome the present Amendment Bill to increase the number of Judges in the Supreme Court. The Supreme Court is the highest court of the land. And we look to the Supreme Court for the protection and the interpretation of the Constitution. We also look to the Supreme Court for the protection of the Fundamental Rights of the people against the arbitrary acts and actions of the Executive. We also go to the Supreme Court for safeguarding liberty of the people. So, it is essential that not only the strength but also the qual ty of the Supreme. Court should be improved.

1.00 P.M.

Sir, while welcoming this provision, I would like to make certain observations and suggestions for the speedy disposal of the cases in the Supreme Court. It is a we'l-known dictum that justice delayed is ju tice denied. A large number of cases are still pending not only in the Supreme Court but also in various High Courts. As is seen from the Statement of Objects and Reasons, about 49,000 cases are instituted yearly and more than 70,000 cases are pending in the Supreme Court. As such it is felt necessary by Court itself that the Supreme the strength Judges should be of increased. I would like to draw the attention of the hon. Law Minister one point. I welcome this increasing the strength of the Supreme Court. But point is whether by merely increasing number of Judges can we dispose of the normous increase in the number ases in the Supreme Court and arious High Courts? Sir, while taking nto consideration this aspect, we have so to take into consideration the other sects of how to dispose of these cases.

The number of the Judges has been raised from 7 to 10, from 10 to 14, from 14 to 17, and now from 17 to 25. According to a report, the pendency in the Supreme Court in 1981 was 48,653 cases whereas in 1984, the pendency has gone up to 86,730 cases. At the end of 1985, the number of fresh filings has reached a figure of 87,000, and the pendency has increased to about 1,20,000. As a result. the Supreme Court necessarily felt that the strength of the Judges should be increased. The arrears are accumulating yearly though the number of Judges has increased. The disposal is not keeping with the increase in the numbers. So, I suggest that not only the number should be increased but also the quality should be maintained. Apart from increasing the strength, some other measures have also to be take for the speedy disposal of the cases. I would suggest that the cooperation from the Bar, co-operation from the staff of the Supreme Court and the various High Courts should be sought for speedy disposal of the cases because until and unless you seek the co-operation of the Bar and the co-operation of the staff and the other members of the courts, we are not expected to have a speedy disposal of cases. So, this is very important and this must be taken into consideration by the Law Minister. Another important aspect is the service conditions of the Judges and also the staff. This has to be taken into consideration. Then would like to deal briefly with article 39(A) of the Constitution which says that the legal system should promote justice on the basis of equal opportunities.

it is our duty to provide cheap, expeditious and free justice 1.00 PM. all and ensure that opportunities iustice for greedy not denied to any citizen by reason of economic or other disability. Sir, in the connection, I would like to tell you how cases are pending from 30 and 40 and even 50 years in the Supreme Court. It has been said that a suit was filed in 1949 and it was disposed of in the Supreme Court in 1982. When the suit was filed the person was unmarried and when the suit was disposed of the person was married and had, half

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dozen children and the result was that he could not provide proper education to his children. Such is the justice we are giving to the common man in this country. So, we have to take speedy measures to dispose of these cases.

Then, Sir, I would like to come to another important issue. I would like that Honourable Law Minister should pay attention to this issue especially when he is here. I would like to bring to his vacancies in notice the issue of High Courts. Supreme Court and the These vacancies are not filled up immediately and they are going on from year to year. Even in the matter of appointment of judges and filling up of vacancies in the Supreme Court and the High Court, established norms and procedures are not properly followed. In this connection I would like to draw the attention of the Law Minister to the fact that there were some vacancies in the High Court of Andhra Pradesh. The Chief Justice Andhra Pradesh had recommended nine names out of 11 and this pane! of nine names, included of Mr. Subbaiah the names and Mr. Subba Reddy and the Chief Minister of Andhra Pradesh and the Governor of Andhra Pradesh had approved this list and I think the Union Law Minister also had approved this list. But, unfortunately, the Chief Justice of India has deleted these two names, including the name of Mr. Subbaiah and it has been rumoured that on the intervention of or misrepresentation of a Union Minister hailing from Andhra Pradesh these two names have been removed or deleted from the list. I would like to know from the hon. Minister whether the Chief Justice of India has consulted Law Minister before dropping these two names from the list. I would also like to know from the Law Minister, as he is duty bound to explain to this House and also to the nation, whether these things have happened in this country in the Supreme Court and in the High Court. Sir, I would like to know whether it is a fact that the Union Minister has intervened and misrepresented Chief Justice of India in dropping these two names and whether the Union Law

Minister has been consulted before dropping the two names. Sir, this is a very serious matter. You are bound to give the explanation.

Then Sir, before I conclude 1 would like to give a few suggestions so far as this issue is concerned. Firstly, the idea of keeping Judges under the executive control should be given up and the independence of judiciary should be ensured. Secondly, a number of frivolous are being filed. There is the need to havea law or legislation or an enactment to discourage such frivolous cases and if any such cases are filed there should be provision of punishment for them. Thirdly, Sir, the time during which a case can remain pending should be limited, ie., there should be a time-limit. Within that time limit the cases should be disposed of. Fourthly. the appointment of judges should be made on the day the vacancy arose. We are taking a number of years in filling up a vacancy. We are not taking steps to fill up a vacancy as soon as it arise. It is necessary that a vacancy should be filled up as soon as it ari es and steps in that direction should be taken in advance. Fifthly, the recommendations of the 14th report of the Law Commission, that the disposal of cases should be speedy and less expensive, should be implemented. Then, we must not only have to stress on the quantity but also as the quality of judges. We must also provide necessary amenities and facilities to judges for proper disposal of cases. Then the interest of the litigant public should besafeguarded. Lastly, due to enormous increase in the number. of pending cases, it is necessary that a bench of the Supreme Court should be set up at Hyderabad, in Andhra Pradesh...

SHRI R. MOHANARAGAM (Tamil Nadu): Or at Madras.

SHRI B. SATYANARAYAN REDDY: Yes, or at Madras, so that litigants should be saved from the trouble of coming to Delhi.

SHRI BIR BHADRA PRATAP SINGH (Uttar Pradesh). Mr. Deputy Chairman, the Supreme Court started, barring the Chief Justice, with a strength of seven judges and now, according to the present

[Shri Bir Bhadra Pratap Singh] of 11 judges, then to 13 judges, then to 17 judges and now, accoding to the present amendment, we seek to have 25 judges. This is a welcome measure. Therefore, I support the Bill. But many suggestions have been made about which I want to . make my comments. First point was considered was about the pendency of the cases and the mounting arrears. One of the suggestions was to create benches of the Supreme Court in different regions of the country and benches of the High Courts in different regions of a State. Y think this is a very dangerous suggestion. Those who make such suggestions, I submit with all humility and respect, have not followed the history of our country correctly. After all, when the founding fathers of Indian Constitution gathered together and were trying to a Constitution this country give to history of this they had the country in their mind. Perhaps, we We have a tendency to disintegrate. have before us a situation where regionalism always poses a problem leading to disintegration and they wanted to prevent this situation. That is why, they contemplated a strong Centre. Therefore, the basis of checks and balances, they created three wings. judiciary, executive and legislature. When they contemplated about judiciary, they very well laid down that there shall be a Supreme Court. When they contemplated about States, they laid down that there shall be a High Court in each State. Now, after all these years, linguistic problems and such questions have arisen to show as if the whole country will be torn to pieces and they want to divide and disintegrate the country. But under the able stewardship of Pandit Jawaharlal Nehru, they foresaw such a situation and tried to arrest such tendencies. Again, that problem is raising its head and somebody wispers on the basis of their own arguments and they want to reduce the Supreme Court. But do you think that by reducing it or by dividing the Supreme Court into benches and reducing it to State level, will you be to decrease the arrears? You create nore benches and I can assure you there will be more litigation. You create

more High Courts and I can assure you there will be more litigation.

श्री वीरन्द्र वर्मा (उत्तर प्रदेश) : सारे देश में एक ही रहने दो ।

PRATAP SHRI BIR BHADRA SINGH: Since my learned friend has raised this question, I will take up this first. Where question should the Bench be located? Should it be Meeor Muzaffarnagar, Moradabad. Agra, Jhansi, Badaun, Ruhelkhand, Gorakhpur? Do you want that our High Courts should be reduced to dignified. This seems to be District Courts? your suggestion. By this, you will only be laying the foundation for the bifurcation of U.P., by encouraging such regional feelings which will not serve the cause of justice or the cause of India's history. This is what our founding fathers of the Constitution wanted to prevent.

SHRI M. A. BABY (Kerala): Nobody is demanding more than one Supreme Court. We are only demanding Benches.

SHRI BIR BHADRA PRATAP SINGH: I am referring to the dangerous suggestion which has been made. Please do not try to reduce our Supreme Court into dignified High Courts. It may be Kerala, it may be Karnataka, it may be Tamil Nadu, it may be Maharashtra, it may be Andhra Pradesh, it may be West Bengal, it may be Bihar. What is the principle?

SHRI NIRMAL CHATTERJEE (West Bengal): Are you referring to the quality of the Supreme Court, or, are you referring to the question as to where it should be located?

SHRI BIR BHADRA PRATAP SINGH: I am referring to the demand being made that there should be regional Benches of the Supreme Court.

SHRI NIRMAL CHATTERJEE: Just a minute. If the Supreme Court were not located in Delhi and it is located, say, in your place, would the quality be affected? If this will not affect the quality, then, how the Bencehs located at that level of Supreme Court would affect the quality of justice?

Sairi Virendra Verma: If the Supreme Court is located at Allahabad, he has no objection.

'SHRI BIR BHADRA PRATAP SINGH: It requires three answers. (Interruptions)

MR. DEPUTY CHAIRMAN: Please do not interrupt the Member. Let him conclude.

SHRI BIR BHADRA PRATAP SINGH: I think, Mr. Nirmal Chatterjee is supporting one of our Members who put forward the argument yesterday.

MR. DEPUTY CHAIRMAN: Your time is getting reduced.

BHADRA PRATAP SHRI BIR SINGH. I will raise only two questions. I will not raise the third question athough I have so many questions to raise. The President of the Supreme Court Bar Association is now presiding over the liquidation of the Supreme Court of India by making the suggestion yesterday in the House, when he said that for appellate jurisdiction purposes, let there be Benches of the Supreme Court. Of course, I quite realise the sentiments of the regional forces. But I am appealing to (Interruptions) Please resist this temptation. When I elaborate on my second question, you will be fully convinced why I say this. I do not want to mix the two issues. My second question relates to the suggestion made by Mr. Bhandare yes-The President of the Supreme Court Bar Association himself, as I said, is suggesting that there should be Benches of the Supreme Court for appellate jurisdiction purposes. When he says this, he is going contrary to what Pandit Jawaharlal Nehru said, what Gobind Ballabh Pant said in this House and what the Fourth Law Commission under the leadership of the doyen of the Bar, Shri Setalvad-which also comprised of prominent and eminent jurists-said. He is reversing the whole process. The concept of taking justice to the door-steps of the poor litigants is the only argument which has been advanced because poor people cannot go to these courts because of the distance, because it involves a lot of expenditure. It is said that because of the distance, people are not able to get justice. Now, what is this concept of taking justice to the door-steps of the poor people? The hon. Minister of State for Law is here. I am advancing an argument. Please listen to me. Please listen to my arguments only. When we say, taking justice to the door-steps of the poor people, we have two concepts only. One is, peopie's courts. Secondly, legal aid to the poor. But apart from that there are five stages in the hierarchy of judicial history, namely, Munsif Court, Civil Judge Court, District Judge Court, High Court and Supreme Court. Do you want all the five stages must be brought to the doors of poor litigants?

SHRIMATI RENUKA CHOWDHU-RY (Andhra Pradesh): Yes, it is the fundamental right of every democratic Indian.

SHRI BIR BHADRA PRATAP SINGH: That is not the argument.

SHRI NIRMAL CHATTERJEE: Does it mean that '2' is the magic number and no more than two stages may be taken in this regard?

SHRI BIR BHADRA PRATAP SINGH: Kindly try to appreciate what I am saying (Interruptions). I want ed to quote Mr. Setalwad who was annoyed for some reason. I do not know the spirit of his annoyance but he was annoyed. (Interruptions) I do not believe in criticising either the Supreme Court or the Supreme Court judgements. I have never approved of that even though some of our Ministers have criticised Supreme Court judgements for some reasons. Setalwad had put up a different argument. He was lamenting that Supreme Court, there was a controversy

[Shri Bir Bhadra Pratap Singh] standards of Privy Council and we were creating judges who could be called corridor judges. He was a great man, he has the right to say anything. He was the Attorney-General and he was the chairman of the Law Commission, but the feeling was that the role and purpose of the Supreme Court was to decide on limited scope of jurisdiction. The disputes single individual and the between Centre, the dispute between the State and the State and certain fundamental habeas of rights, the rights and so and so forth, came within its jurisdiction. But you cannot extend the scope of the Supreme Court as it was done because of the present article 136 and what the previous two speakers have said, or what Mr. Mitra, our ex-Judge of Supreme Court has suggested. It is a very delicate matter. I do not express my opinion on that but we have to define the scope of article 136. Otherwise, you cannot take each and every dispute to the Supreme Court and expect that only with 25 number you will be able to problem. The malady is somewhere else than having benches or taking every case to the Supreme (Interruptions). Court. I do agree even with Mr. Madan Bhatia on what he expressed today. Sometimes Supreme Court has expressed views on property rights which has resulted in amending the Constitution on many occasions. Take the case of Shri A. K. Gopalan. It has gone far beyond the scope. (Interruptions), I am concluding. So, I do not know by creating regional benches, by disintegrating Supreme Court and making it a dignified High Court how you will be able to make poor people reach. So, logically, economically and from all other angles you are doing a great harm by making such proposals in the name of poor people. I agree with Mr. Madan Bhatia to the extent that in many cases the Supreme Court has given pro-poor decisions. They have tried to implement part Fourth of the Constitution. Shri Nirmal Chatterjee is conscious of the Part Third. (Interruptions).

MR. DEPUTY CHAIRMAN: That is all right. Please sit down. (Interruptions). Shri Virendra Verma.

SHRI BIR BHADRA PRATAP SINGH: With these words I support the Bill.

श्री बीरन्द वर्माः डिप्टी चेयरमैन साहब. लोक सभा की इस्टिमेट कमेटी के अनसार सप्रीम कार्ट में इस समय 1 लाख 66 हजार 319 केसेज एँडिंग हैं। हाई कोर्ट और सप्रीम कोर्ट में सभी जगह 17 लाख से अधिक केसेज आज हिन्द्स्तान में पेंडिंग हैं। तीन साल से उत्पर के केसेज हाई कोर्ट्स में 5 लाख से अधिक केसेज ए डिंग है। दस साल से ऊपर के 30 हजार केसेज हाई कोर्टस में पैडिंग हैं। सप्रीम कोर्ट में दस साल से अधिक के केरोंज 203 हैं। जो क्रीस्टटयशनल केसेज सप्रीम कोर्ट में हैं वे भी 14 सालों से पैंडिंग हैं। मान्यवर, नई संस्ः बढाने का यह बिल लाया गया लंकिन सप्रीम कोर्ट में तीन जजों के स्थान अभी भी रिक्त हैं।

विधि और न्याय मंत्रालय म^र राज्य मंत्री (श्री हंसराज भारद्वाज) : दो स्थान रिक्त ह¹।

श्री वीरन्द्र वर्मी: दो होंगे, मैं स्वीकार कर लूगा। आण्ने कहा कि दो हैं तो मैं इसको स्वीकार कर लेता हूं। लेकिन डिफ-रेण्ट हाई कोर्टस में 67 स्थान अभी भी रिक्त है। आंध्र प्रदोश में साढ़े तीन साल से और दो दो साल से इस तरह के मामले पेंडिंग हैं। उत्तर प्रदोश के इलाहावाद हाई कोर्ट में डेंड साल में कितने ही स्थान रिक्त हैं। इलाहाबाद हाई कोर्ट में जो 13 स्थान रिक्त हैं ये डोड़ और एक साल में अधिक के हैं। मानटर, मैं आज तक यह नहीं समक्त सका कि इतने लम्बे समय तक कैसेज पैडिंग होते चले जायों, नर्झ वैर्कांसी बढती चली जाय और क्रिक का निस्तारण न होता हो तो मान्य-वर, आजा आप अगर मभ्रेद तो माँ इसको माननीय मंत्री महोदय की नैलीजेंसी समभ्ते, वे बहुत योग्य है, मैं उनको इन-एफिसियेट तो कह नहीं सकता, उनका डिसइन्टरस्ट समभू इस काम में। मान्य-वर, संविधान की 39 (ए) की जो धारा है उसमें कहा गया है कि शीघ.

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और सुलभ न्याय जनता को दिया जायेगा। यह कौन सा तरीका है ? क्या इससे सस्ता और सूल्भ न्याय मिल रहा है। चौदहवों ला कमीशन ने भी यह कहा था कि डिस्पोजल बहुत शीध होने चाहिए, न्याय जनता को मिलना चाहिए लेकिन वह नहीं हो रहा है। न वह हो रहा है जो भारत के संविधान के अनुसार होना चाहिए और न उसका पालन हो एहां है जो लां कमीशन ने अपनी रिपार्ट मों कहा है। जो इस मंत्रालय की लोकसभा की कन्सलटेटिव कमेटी है, परामर्शदात्री समिति है उसने भी ला मनिस्टर संयह कहा है कि क्रिमिनल केसेज एक साल में तय होने चाहिए और सिविल केसेज अधिक से अधिक दो साल भी तक होने चाहिए लेकिन मान्यवर, मैंने आपको बताया कि दस साल से अधिक के 30 हजार केसेस हिन्दुस्तान में पैडिंग हैं और तीन साल से उत्परको 5 लाख कोसेज पैडिंग है। मान्यवर, यह एक साल और दो साल का निर्णय आपने खुद लिया था। इसलिये मान्यवर, मैं यह निवंदन करना चाहता हा कि जिस तरह से सेनाध्यक्षों की नियुक्ति की जाती है, जिस समय वह रिटायर होते है, उससे दो-चार महीने पहले नई निय-कित की जाती है तो उसी तरह से जजों की नियुक्ति होनी चाहिए। जब इस चीज की जानकारी है कि हाई कोर्ट और स्प्रीम कोर्ट का जज फलां तारीख को रिटायर होने वाला है, तो उसके तीन महीने पेश्तर इस मामलेको तय करें। लेकिन जव प्रदेशों के हाई कोर्ट अपनी रेकमन्डेशंस भेजते है तो वह यहां पड़ रहता है बहुत लम्बे समय तक, तो वह क्यों पड़ा रहता है, जैसा कि अभी अंध्रद्रदेश के बारे में बताया तो मान्यवर, यह इस देश का दर्भाग्य है, डोमीकोसी और प्रजातंत्र का दुर्भाग्य है। मैं निवेदन करना चाहता हु मंत्री महादेय से कि देश के प्रजातंत्र के सातिर, न्याय के सातिर और ईश्वर के सातिर यह कोशिश कर जिससे जड़ीशियरी कमिटेड और जहांतक मुगकिन हो आप क्या हैं कि वहीं के आदमी को उस प्रदेश में न्यायाधीश बना देते हैं और वहीं लड़के वकालत करते हैं, बकील होते बहां के मुकदमें होते हैं वहां उनकी एसो-.प्रियंक्ट्रा और रिलंशनशिप होती है इसलिये

एेसान हो इसके लिये दसरे प्रदेशों के व्यक्तिये को वहा न्यायाधिश बनाया जाय । मान्यवर, एक निवंदन करना चाहता हु कि स्टे के मामले में सासतौर से मुभे शिकायत है कि जो बड़ा आदमी, अमीर आदमी. उद्योगपति होता है वह स्टेबार्डर प्राप्त कर लेता है। वह हाई कोर्ट और सुप्रीम कार्ट से स्टेले लेते हैं। मुभी मालुम है सन् 1985 में मोदी शुगर फैक्टरी, जिला गाजियाबाद की बारों में और मान्यदर, खतौली जिला मजफरनगर का जहांसे म[‡] आता हुं नयी शगर फोक्टरी के इस्टोब्लश-मेंट पर काछ कनसंशन दिया था वह परानी श्गर फोक्टरीज थी एक्सट ज्ञन किया और नयी शुगर प्रेक्टरीज न होने पर भारत सरकार ने रोक दिया तो हाई कोर्ट से स्टेले लिया और 5-5 साल से स्टेलिये हुए हैं और पुरा पुरा फायदा उठा रहे हैं। न आपकी तरफ से कोशिश हैं उनका कोई डिस्पोजल हो न किसी तरफ रे । सुप्रीम कोर्ट ने 1956-57, 1978**-**79 में शगर पंकटरीज वालों को उत्पादकों को गन्ने की कीमतों के मामले में स्टोदिया था लंकिन आज तक उनका डिजपोजल नहीं हुआ है। ये एसी बातें हैं कि लोग स्टेलें लेते हैं धनपति स्टेले लेते हैं और गरीब आदमी न्याय से वंचित हो जाता है। यह कोशिक होनी चाहिए कि एक तरफा स्टे विल्कल नही दिया जाना चाहिए और दोनों पार्टियों को सन कर के स्टेदेना चाहिए वह भी टम्पोरेरी होना चाहिए और तीन महीने के अन्दर फाइनल डिसीजन हो जाना चाहिए और कोई स्टे पांच-पांच, दस-दस और बीस-बीस साल तक न पड़ा रहे। इससे न्याय नहीं मिलता है और खास तौर से गरीब आदमी उससे वंचित हो जाता है। लोगवाग फरजी हिल्फिया बयान दे देते हैं लोकन आप उन पर कोई मकदमा नहीं चलाते हैं और वह खारिज हो जाता है लेकिन उनका अपना उल्लू सीधा हो जाता है। यहां मैं आए से यह उम्मीद करता हुं कि आप इस तरफ अबश्य ध्यान दे। श्गर फौक्टरीज रहे हैं अलग अलग शुगर मुकदमे चल फोक्टरीज के मालिक सप्रीम छोटी के वडे टाप के लायर्ज इनगेज करते हैं। 10-15 जितने भी बड़ो टाप के दकील हैं इन्होंने वड़े बड़े वकील को इनगेज कर याहै। कोन ग्रोवर्ज और

केन को आप्रीटिव सोसाइटीज भी सप्रीम कोर्ट में पह चि है, देवबन्द जिला सहारनपर का परवी करने के लिए कोई अच्छा वकील भी नहीं मिला है और जो 15 टाप के बड़े लायर्ज है जो पहले अटानी जनरल या सोलि-सिटर जनरल रहे हैं वह प्रैक्टिस लगे हैं और हर आदमी एक-एक, दो-दो दिन ले जाता है, इससे दोरी भी होती है, स्टे के कारण देरी होती है इससे आदमी को न्याय नहीं मिलता है। यह सम्भव नहीं है कि अगर एक प्रकार के कोसेज हों सब मिल मालिकों को कोर्ट यह कहे कि आप सबके लिए दो वकील रख लें बीस वकील नहीं रख सकते सार अच्छे वकील पैसे वाले लोग कर लेते हैं तो गरीब आदमी को न्याय मिलगा ? जो दोरी होती है वह किस कारण से होती है। भारदवाज साहब जानते होंगे। इलाहाबाद हार्ड कोर्ट की मझे जानकारी है। हमारे यहां से एक किलोमीटर की दूरी पर इलाहाबाद हाई कोर्ट है। अभी एक माननीय सदस्य कह रहे थे कि जितनी ज्यादा हाई कोर्ट बढ़ेंगी जितनी ज्यादा बेंचेज बढ़ेंगी उतने ही ज्यादा कोरोज होंगे। उनके आगी में टका यह हुआ कि जितने हाई कोर्ट कम होंगे जितने बेंचेज कम होंगे ही केसेज कम होंगे। इसके उत्पर खर्च करने की जरूरत क्या है। राष्ट्रपति कहते है कि जनता को सस्ता, सलभ और शीध न्याय मिलना चाहिये। एक तरफ तो सस्ता आरे सलभ और डोर स्टोप पर न्याय मिलना चाहिए। तो न तो डोर स्टोप पर न्याय मिलेगा जब आप एक हजार किलोमीटर न्याय लेने के लिए जाते हैं और न आरे सलभ न्याय मिलेगा । जब पांच लाख कोसिज तीन साल में उत्पर के पड़े हैं आरे जब स्टे लेकर केसेज पड़े रहते हैं। इससे गरीब आदमी को कौसे न्याय मिलेगा। कहते हैं कि जिस्टिस डिलेंड इज डिनाइड । इससे गरीब आदमी न्याय करने से वंचित हो जाता है क्योंिक न्याय प्राप्त करने में बहुत विलम्ब हो जाता है। आप भी मुझ से सहमत होंगे और माननीय मंत्री जी भी सहमत होंगे कि जितनी किमिनल केसेज में डिले होती है उतन ही काइम बढते चले जाते हैं और लम्बे समय तक संगीन किस्म के काइम करन वालों की जमानत नहीं होती जब उनकी

वहात दोर को बाद जमानत हो जाती है जमानत होते ही, छुटते ही क्या है। वे जा उस क्रेस गवाह होते हैं उनका कत्ल कर दोते हैं और फिर जेल में आ जाते फिर इस तरह से काइम बढ़ जाते हैं। इसलिए डिले नहीं होनी चाहिए और जल्दी से जल्दी निर्णय होना चाहिए का चाहिए ॥ खतंम करना हाइ' कार्ट मान्यवर. के का आदर करते हुए, सुप्रीम कोर्ट के जजेज का आदर करते हुए मैं ने देखा कि दिन में वह किताने दिन बैठते हैं, सुप्रीम कोर्ट के जजेज कितने दिन कार्यवाही करते

(No. of Judge)

Amdt. Bill. 1986

पता चला 365 दिन में से 182 सप्रीम कोर्ट के जजेज कार्य करते हैं, दिन छट्टी । दस बजे से काम होता और पाने चार, चार बजे उनकी छट्टी होती

तो मेरा सझाव है कि दस बजे से एक बजेतक और दांबजे से पांच तक जजंज बैठं और कम से कम इस गरीब के लिए उन्हें इतनी कर्वानी करनी चाहिए, जिस तरह कि आपके यह दोनों संसद सदन रात में आठ-नौ बजे तक है। इसलिए इस गरीव देश के लिए कोसेज निस्तारण के लिए वह भी कोशिश कर कि उनको विकिंग डोज 250 दिन से कम नहीं होने चाहिएं। यह कोई मालदार दोश नहीं

श्री उपसभापति : आपने बह्त समय ले लिया ।

श्री वीरन्द्र वर्मा : मैं सत्म कर रहा

मान्यवर, एक बात और, जहां ट्रिब्यूनल्ज द्वारा शीघु तय करने के लिए---मप्रीम कोर्ट ने भी कहा, प्राने चीफ जिस्टस नेभी कहा कि वह जल्दी से जल्दी होना चाहिए । तो मुस्तलिफ किस्म के ट्रिब्यनल्ड की निय्क्ति कर और इस बात को ध्यान में रखें कि मामलात जितने भी हैं, जल्दी उनका निस्तारण हो । (समय की घंटी)

मैं एक बात कह कर समाप्त करता है। पहले हम जानते थे कि हाई कोर्ट सुप्रीम कोर्ट को जजेज अपने घर पर करके आते थे, केसेज को तैयार करके आते

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 अौर आज ब्लैंक, जैसी मेरी जानकारी है, ब्लैक बैठ जाते हैं, लम्बी-लम्बी बहसे चलती हैं।

मनासिब यह है कि हमारे जजेज तैयार होकर घर से आएं, क्वश्चंस खुद भी करें इर्र नवेंट क्वश्चंस न होने दें, जिससे कि जल्दी से जल्दी दोश में केसेज का निस्तारण हो और जल्दी केसेज पर डिसीजन हो।

इन बातों के साथ मैं अपने सुझाव ्बैठता हुं।

MR. DEPUTY CHAIRMAN: House stands adjourned for lunch to resume at 2-30.

> The House then adjourned for lunch at third-two minutes past one of the clock.

The House reassembled after lunch at thirty-three minutes past two of the clock, Mr. Deputy Chairman in the Chair.

SHRI THINDIVANAM K. RAMA-MURTHY (Nominated): Mr. Deputy Chairman, Sir, I am hankful to you for giving me this opportunity to make some comments on the Bill before the House. It is a welcome measure that the Government seeks to increase the number of Supreme Court Judges. The purpose behind it is speedy disposal of the pending cases. But, while we increase the number of judges, it is all the more necessary that the existing vacancies are filled up. When we think of the Supreme Court, we also must give thought to the way in which the High Courts are functioning. In many of the States, the vacancies are a permanent feature. It is high time that the Government takes into consideration the question of filling existing vacancies. This step is necessary in addition to the necessity for increasing the strength of the number of Judges. , . -<u>-</u> -

As for the location of the Supreme Court and the functioning of the Supreme Court, there was a controversy about the Supreme Court benches being extended to diffrent States and dimrent regions. I must insist that he Supreme Court Bench should be extended to the regions and, if necessary, to the various States. A strange argument was advanced that the establishment of Supreme Court Benches in different parts of the country would generate regional feelings in contrast to the national feelings. In fact, it is the other way. Sir, there has been a demand right from the day we got our freedom for decentralising certain places and having functions of the Government at different places. Even there was a thinking by our national leaders that the Parliament itself have one of its sessions in the South-Hyderabad or Bangalore. Ultimately hat plan was given up because of the expected huge expenditure. Now, people are supplementing the national feelings and are taking of regionalism. So also Benches of the Supreme Court. By functioning in different States will help the common man in getting justice from the judicial system. As far as the functioning of the judicial system, there is a comment by Members who spoke before me. I must be thankful to Mr. Babul Reddy who commented on the Supreme Court Judges and the various judgments. Some had different views. But I appreciate the instance that he quoted in the case of the "Indian Express". It is not that the court deserves appreciation for having acted in support of the poor man or poorer sections of the society. That is duty of the courts. But at the same time if they do not do that they subject themselves to the public criticism. Sir, that public criticism should not be made and that the Supreme Court should not be criticised because there was a judgment which was in favour of the depressed class or lower sections of the society can not be accepted. As far as the "Indian Express" case is concerned, one thing has to be borne in view In this case the Supreme Court acted quickly and vehe-

[Shri Thindivanam K. Rama murthy]

mendy. The Supreme Court categorically said that the action was in "haste". They have not said that the action was illegal or contrary to the law. Sir, what is the outcome of it? How does it affect the society? Now some more buildings are coming up. The owners of these buildings are hopeful that they can also get stay orders in a similar way. Moneyed people are emboldened. This is how our Supreme Court is functioning.

I can also cite two or three examples, there is a case regarding aboution or norse racing in Tamil Nadu which is pending perore the Supreme Court for the past ten years. What for is it pending nobody knows. But still it is penuing. People know that the Supreme Court is seized of the matter. We do not know whether they are interested in getting on with the case or not. But people have started doubting about the functioning of the Supreme Court. In this particular case so many bigger elements, bigger people and moneyed people are involved. What does it mean? How does a common man get an impression about the functioning of our judiciary? Is it not the duty of the Supreme Court to see that the common man does not doubt about its bonandies? There is another case. This is with regard to the local administration elections n Tamil Nadu. The case had been pending for more than seven years in the court. Ultimately, the Government of Nadu had to withdraw the legislation which they introduced and had revert back to the prior Act which they passed to give a go by. They said that they had to conduct the elections under the old Act. The Government of Tamil Nadu made a statement to the effect that they are conducting the elections on the basis of the old Act because they find that the case pending before the Supreme will not be decided for the next few

years. This is the statement made by the Government on the floor of the Assembly. This is the way the Supreme Court is functioning. Is it not tne duty of the Parliament to see to it and set right all these things when hese are brought to the notice of the Parliament? There is no use jumping upon other members saying that they should not tarnish the image of the Supreme Court or doubt, the bonafides of the Supreme Court. So also, Sir, there are strictures passed by High Court and Supreme Court Judges against the Government functioning and the functioning of the elected Government Heads, I do not want to go personally in o any of these things but one danger must be visualised. The Court should not try to go beyond their limits to make themselves polivicised or they should not be instrumental in giving room for political developments. After all, the Courts are governed by the law and evidence before them. The court has a duty to go strictly by the law but when they pass strictures against public personalities, they must think of the outcome of it. We have seen some of the strictures which were expunged developed very many political crises in some of the States but these strictures were expunged by the Supreme Court when an appeal was made (Interuption) Judiciary cannot treat Legislature in this way. I have said what is the outcome of such strictures. When there are positive evidence they can do it but they cannot do if in each and every case without direct evidence.

MR. DEPUTY CHAIRMAN: Please don't make the running commentary Mr. Gopalsamy. (Time bell rings).

SHRI THINDIVANAM K. RAMA-MURTHY: I am concluding, Sir. In the method of administration of justice, it is my duty to bring out one existing factor in our State wherein a new problem has come in. Recruitments

were made for the pos.s of magistrates and other judicial officers from among the government servants. It was not from among the Advocates, the members of the Bar. About 500 people were recruited straightaway out of the Government servants. Some of them with law degrees, some of them without law degrees and some managed to get law degrees after they were posted to the judicial positions. Now the siluation has come to a stage where no member of the Bar will be a District Magistrate in Tamil Nadu after three or four years. This is the position which has come about now. Now the Governmen, thought of sending them back from the judicial service to the Government service and recruiting members from the Bar. This has created a new controversy. Now the Government servants have started En agitation on a war-footing against the proposal of the Government, and there is war going on between the Government, the Government servants who were recruited to the indiciary and the members of the Bar. The net result is that members of the Bar will 1 ot be district magistrates after three or four years in Tamil Nadu. Is it not the duty of the High Court and the Supreme Court to see that justice is done even at the lowed stages? Is it not a question of their supervision? Should not they take action on that? How is it that the High Court allowea all these things to happen? How is it that it did not intervene in this matter? (Time bell rings.) I will take two minutes, Sir. This is one thing.

Then a strange thing has figured in Tamil Nadu that is, in the Tamil Nadu Assembly a judgment of the High Court was set side by a ruling of the Speaker. I am not going into the merits of the case. That is a different thing. The Speaker quoted the Preamble of the Constitution and said that equality of justice must be ensured and the representatives of the people should...

SHRI R. MOHANARANGAM: Sir. on a point of order. I do not have any animosity towards Mr. Rame, uithy, who is a very good friend of mine. Lut is it right on our part to discuss about the proceedings which went 'n in a State Assembly, when our hon. Chairman has already said that we should not even speak about the proceedings in the State Assemblies? (Interrruptions) I want to know whether it is right on the part of the hon. Member to discuss something about the proceedings which went on in a State Legislature? (Interruptions).

MR. DEPUTY CHAIRMAN. It is better not to drag it into the subject now because you are not going into the merits of the case any may. Come to your point.

SHRI THINDIVANAM K RAMA-MURTHY: I am not going into it. I am saying about the way the judiciary is functioning because a judgment is set aside one day and after 24 hours, once again that order is reversed. The judgment was first set aside, and after 24 hours, the order setting it aside was withdrawn. Just imagine the position if something critical has taken place within those 24 hours. Who would set right all those things?

MR. DEPUTY CHAIRMAN: Your time is up.

SHRI THINDIVANAM K. RAMA-MURTHY: When we are discussing about justice, it is all the more necessary to see how justice is being misinterpreted or misused or mistakenly administered. This also must be taken into consideration because it has a continuing effect. Because of that incident, the district court building was not declared open in the Tirunelvell district. This is a building complex which was to be handed over to the judiciary.

SHRI V. GOPALSAMY (Tamil Nadu): My own district.

SHRI THINDIVANAM K. RAMA-MURTHY: That building complex was . - to be declared open by the Chief Justice of the High Court of Tamil Nadu and the Speaker participating together in that function. But the Chief Justice oid not attend the function. The function itself had to be cancelled. building has not been declared open. The courts are still to be occupied. do not think it is going to be opened in another few months or even few years because it has become a controversy between the local Government and the judiciary. My point is that this pertains to the judgment that was set aside by the Speaker. So it is a continuing affair. It is not just a question of one action or another. (Interruptions)

SHRI R. MOHANARANGAM: Sir. the Member is speaking about action of the Speaker on the floor of the Assembly, about what he said on the floor of the House.

SHRI THINDIVANAM K. RAMA-MURTHY: I have not said anything about the merits of the case.

MR. DEPUTY CHAMRMAN: I have told you specifically to confine yourself to the Bill.

SHRI THINDIVANAM K. RAMA-MURTHY: I have not gone into merits of the case.

SHRI R. MOHANARANGAM: You are just entering, Mr. Ramamurthy.

SHRI THINDIVANAM K. RAMA-MURTHY: I am just saying that the Chief Justice of Tamil Nadu refused to associate himself in function with the Speaker of Tamil Nadu because these things took place ...

SHRI R. MOHANARANGAM: Is that the merit of the case?

SHRI THINDIVANAM K. RAMA-MURTHY: Ultimately who suffers if the judiciary functions without buildings as in Tirunelveli District? It is

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the public at large which is torn between the Speaker and the Chief Justice. So when we take measures to streamline and administer better justice at the top level it is all the more necessary that we look at the lower level also and set things right. Thank you.

(No. of Judge)

Amdt. Bill, 1986

SHRI V. GOPALSAMY: Mr. Deputy Chairman, I extend my thanks for the opportunity given. This Bill should have been passed in Rajya Sabha even before the Winter Session last year. l do not know why it was delayed. Anyhow, I commend the Law Minister for bringing the Bill increasing the strength of the judges in the Supreme Court. Accumulation of arrears of cases has become a Himalayan problem in our country. Cases are pending for decades. When a litigation is started by someone, that litigation has to be continued by the succeeding generations. According to the Estimates Committee report the pendency of cases in the Supreme Court as on 31st December 1985 was 1,66,390. According to the reply given in the month of March this year by the Law Minister, the cases pending in Supreme Court as on 1st February, 1986 were 1,38,190. As far as the pendency of cases in High Courts is concerned. I quote the report again-"From the available statistics the Committee finds that in almost all the High Courts there is heavy accumulation of pending cases that have piled up over the least in five years. At cases the pendency has crossed the one mark. It is not only alarming but The position in Allahadistressing. bad High Court particularly is a record with more than 2,42,000 cases pending as on 30th June, 1985. The Committee are distressed to note that very little has been done by the Government of India to tackle this problem which by now has assumed rious proportions. What is worse is that each year there is increase the pendency. The pendency has increased by more than 13,000 in Allahabad nearly, 7,000 in Andhra Pradesh, 5,000 in Calcutta, 6000 in Delhi.

14,000 in Kerala and a little less than _26,000 in Madras High Court." Unless the accumulation of arrears is arrested, the situation will go completely out of control The very rule of law of this country depends upon speedy administration of justice. As far pendency of cases in High Courts concerned, the delay in filling up the rvacancies also is a major contributing factor for the accumulation of arrears. For example, 60 vacancies exist the High Courts as per the statement of the Minister. What are the reasons for the delay in filling up the vacancies? Mr. Bhandare raised one point day. As far as Madras the other High Court is concerned, four have passed and yet the vacancies have not been filled up. Who is responsible for this? In this report it is mentioned that many reminders were sent to the Chief Minister, four wireless messages were sent to him, but there is no response to them. It is geported here...

SHRI R. MOHANARANGAM: It is wrong

SHRI V. GOPALSAMY: No. That is the callous attitude of the Tamil Nadu Government which is ruled by my friend, Mr. Mohanarangam...

SHRI R. MOHANARANGAM: It was once ruled by them also.

SHRI V. GOPALSAMY: Sir, you should exclude this time from the time allotted to me.

Sir, as far as the appointment Judges is concerned, this Government is looking forward to having committed Judges. For extraneous reasons the Ji tiges of the Supreme Court are Supersession is not appointed. Ting new as far as this Government is concerned. Mr. Shelat was superseded: Mr. Hugde was superseded; and Mr. Grover was superseded. So, these people were superseded. Their eyes are fixed on committed Judges. During the dark days of the Emergency, Sir, the role of the judiciary

was very depressing. Recently ments have been made in the Supreme Court. I would like to know strictly seniority and merit were considered for these appointments. Not at all. They start thinking that if somebody is appointed as the Judge of the Supreme Court. in how many days he will become the Chief Justice of the Suprem · Court whether in one year or two years or three years, and they also think that in that case he will not be amenable. So, they try to find another Judge. On this point, Sir, even the Law Commission has, in its Report, observed that appointments were made on political grounds. So, the fittest men were not That is the observation of selected. the Law Commission in its Report.

There has been a demand to have a Bench of the Supreme Court in South, a justifiable demand, because people have to come all along, have to come here covering thousands of miles, travelling about a thousand and five hundred miles from the South, come to the Supreme Court and you can imagine the expenses and the time involved. Therefore, it is a iustifiable demand. I request the Law Minister to give a favourable reply to this. We want a Bench of the Supreme Court in the South and I will be very glad if it is in Madras. As far as having a Bench of the Madras High Court in Madurai is concerned even the Bar of the Madras High Court is not objecting to it, but is welcoming it. Therefore, I expect that the honourable Law Minister, Mr. A. K. Sen, will give a favourable reply as far as opening a Bench of the High Court of Madras in Madurai in Tamil Nadu is concerned

Sir, judiciary is the guardian of the people, is the custodian of the law of the land. But dangerous signals appear in some places and there are attempts to denigrate the role of the judiciary, to destroy the independence of the judiciary, and that is why. Sir, on the 7th of April, a moral blow was struck at the independence of the judiciary of this country.

[Shr_i V. Gopalsamy]

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Never before has it happened in any democratic country in the world where a Legislature set side the judgment of a High Court which was sustained by the Supreme Court. The other day, Mr. Babul Reddy asked a question. He asked whether it is possible for a Legislature or Parliament to pass a decree in a small cause case or in a small cause suit, Everybody understood the point. But, Sir, a judgment of the Madras High Court has been set aside. Article 211 of the Constitution is very clear. It says that no discussion shall take place in a legislature of a State with respect to the conduct of any Judge of the Supreme Court or High Court in the discharge of his duties. But, Sir, the Speaker of the Tamil Nadu Assembly gave ruling.

SHRI R. MOHANARANGAM: Sir, on a point of order, I am just asking a question specifically. So many things are going on the floor of this Parliament. Suppose the Speaker of the Tamil Nadu Assembly starts speaking on the proceedings of this Parliament and about the action taken by the Speaker or the Chairman here. What will be the reaction? You are permitting him to talk about the action of the Speaker of the Tamil Nadu Assembly, Mr. Pandiyan, with regard to certain matters. 3 p.m.

> It is necessary or right on your part to discuss about this matter here on the floor of this House. Just give your ruling.

MR DEPUTY CHAIRMAN: The member need not question the decision taken by the Speaker in 'a Legislature. But he can refer to the general nature of the case without touching individuals.

SHRI R. MOHANARANGAM: Also, for the information of the Members I can say that when the State was ruled by his party, one*

SHRI V. GOPALSAMY: This was discussed on the floor of this House. This thing which has been referred to by Mr. Mohanarangam was discussed by this House on the floor of this Parliament.

Sir, a grave wrong has been done the basic structure of the Constitution

by this ruling. It was reversed. But a wrong which was done by that cannot be undone by the reversal. Sir, it is very serious.*

MR. DEPUTY CHAIRMAN: Your time is over.

SHRI V. GOPALSAMY: I have taken only 8 or 9 minutes. I will take two or three minutes.***

That is why Mr. A. G. Noorani has made it clear. He says that Dr. Ambedkar on October 14, 1949, said that the Judiciary, the Executive and the Legislature, these three departments these three wings, honour each other. They do not usurp the powers, propriety and rights of other wings. But what has happened? Mr. Noorani says-I quote:

"What Dr. Ambedkar had considered almost unthinkable is now coming to pass. The wrong done on April 7 by the Tamil Nadu Speaker is not cured by the reversal of the decision the next day. It will be set right only by the resignation of the Speaker and by an emphatic acceptance of the judiciary's independence from outside interference. It is not only the ruling of April 7 but the false doctrine propounded that day which deserves a speedy burial."

Therefore, through you, Sir, I appeal to all sections of the freedom loving people who have got respect for democracy to ...

SHRI R. MOHANARANGAM: are allowing him. You have created a precedent. Don't create precedent by referring to the Speaker. Kindly do not create any precedents, Sir,

MR. DEPUTY CHAIRMAN: Please sit down.

SHRI V. GOPALSAMY: Never before has this happened. Never before. a flagrant violation of propriety.

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MR. DEPUTY CHAIRMAN: Your time is over. Any reference to the Speaker of the Legislature has to be deleted from the records of the House. Please conclude within one minute's time.

SHRI V. GOPALSAMY: I did not make anything. Sir, a grave wrong has been done by the.* Is it not parliamentary. A grave wrong has been done by a single act of the* That is not unparliamentary? A thousand dips in the Ganga could not expiate the sin committed by a single act.

SHRI S. W. DHABE (Maharashrta): Mr. Deputy Chairman, Sir, I will restrict myself to a few points which have not been raised. Firstly, in Article 39(a) the provision is that there will be equality of opportunity to get justice in this country. I will like to know from the hon. Minister whether there is any equality of opportunity in getting justice in this country. The basic principle that we have incorporated in Article 39(a) is equal justice and free legal aid. How can there be equal justice? The Court is sitting at one place. How can you administer justice in the entire country by sitting at Delhi?

Secondly, there is a provision to provide for free legal aid by a suitable legislation or a scheme or in any other way in order to ensure that the opportunities for securing justice are not denied to any citizen for economic reasons or other disabilities. Even though ten years have passed and many assurances have been given in this House, the Government has failed to bring a legislation for free legal aid. I would like to know from the Law Minister what is the difficulty about it. They are so much lauding the praising the scheme of Lok Adalats. Every citizen has a fundamental right in the Directive Principles that free legal aid must be given to him. Then why should a citizen not have it available to him in all parts of the country? There are Lok Adalats in all places.

The next point is about the Benches in different places. You will appreciate that our legal system has failed to provide the common man and iustice for poor people. The fees charged by the Supreme Court lawyers are fabulous. For even administrative matters, the fee is Rs. 5500 per day. The Supreme Court is a place where the common man cannot even enter. Article 130 has been embodied in the Constitution. Entry 77 gives power to the Parliament to organise the structure of the Supreme Court. It includes the setting up of Benches at different places, Entry No. 77 is very clear. Powers have been given to the Parliament. Constitution, organisation powers of the Supreme Court are so wide that it does not depend upon the will of the Chief Justice to constitute Benches in different parts of the country. The Bench at Aurangabad was formed by the Manarashtra Government and not by the Chief Justice and it was upheld by the judgment of the Supreme Court that they have powers. Similar is the position so far as the Supreme Court is concerned. many proposals are pending with the Chief Justice for the last four or five years. The one is about the Court Bench at Calcutta. The other one is from Nagpur. The third is from Hyderabad and the fourth is from Bangalore. Four or five proposals are pending. We initiated the Nagpur proposal because it is a central place. The Bangalore proposal came in first. Since Bangalore and Hyderabad are in the hands of the opposition political parties, both the proposals about Bangalore and Hyderabad been kept in cold storage. The Chief Justice has got veto to decide about the administration of justice. I do not think Article 130 or Entry 77 mean it. It is a question of decentralisation of judiciary. It is a principle and the Government must take a stand on it. The Benches could be formed at Nagpur, Aurangabad and Goa.

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SHRI P. BABUL REDDY (Andhra Pradesh): Unless the Constitution is amended, the Chief Justice alone has got the power. So, you have to amend the Constitution.

^{*}Expunged as ordered by the Chair.

SHRI S. W. DHABE: I do not agree with the view of Mr. Babul Reddy. But if this is the position, then the Constitu--tion should be amended.

THE MINISTER OF LAW AND . JUSTICE (SHRI ASOKE **KUMAR** SEN): Mr. Babul Reddy is right.

SHRI S. W. DHABE: Then the Constitution should be amended. Why should the Government take such a long time to ament the Constitution or give justice to the poor people? Lok Adalats have been much admired. One lakh cases have been disposed of. I had the occasion to see one Lok Adalat where only cases relating to Motor Vehicles Act were put in, the Insurance Companies had to pay and the cheques were ready. For complicated matters and land disputes between landlords and tenants and landlords landlords, the cases cannot be disposed of by the Lok Adalats because they do not have the machinery. Nor can they gave any decision or judgement in such matters? 'Only in cases where one party is 'Government, the Lok Adalats have succeeded to a large extent. The Estimates Committee of the Lok Sabha, in its 31st Report, has recommended that if it is not have Benches at present. possible to Courts? There why not have Circuit benches Kashmir circuit in and Hyderabad in the earlier days. Why should not the Supreme Court Circuit Benches be allowed to sit in different parts of the country? There was a proposal at one time that they may sit in the seats of High Courts or High Court Benches and one of the Judges of the High Court might also be recruited for that purpose.

Sir, my friend has raised a very important question. That is about the criminal cases, civil cases and the labour tribunals. The law is more or less settled in this. In the criminal law or the labour tribunals, what is required is a machinary for quick disposal. Therefore, I appeal to the hon. Law Minister who is very keen to have reforms in the judiciary not to have again a committee appointed. I was surprised to find that you have appointed the Law Reforms Commission. It

will take another five years to give recommendations. Recommendations are we are wellknown. What lacking is action and what action should be taken is important.

(No. of Judge)

Amdt. Bill, 1986

Lastly, Sir, the Estimates Committee in its Thirty-First Report has recommended that there must be a machinery, a proper monitoring cell. One of the recommendations of the Estimates Committee is to have a proper monitoring cell with adequate manpower headed by a senior officer in the Ministry to pursue with the State Governments and High Courts the progress of implementation of the recommendations contained in the various reports on arrears in Superior courts, analyse the feedback, and identify the problems and bottlenecks and take effective steps promptly to correct the deficiencies if any. And if the present trend of accumulation of arrears is not arrested, the situation will go out of control and shakes the very root of the rule of law and the surviva depends on the speedy dispensation of justice. May I know from the hon. Minister the basis on which he has increased the strength to 25? Has any study been made? How many years will it take to dispose of the 1,20,000 cases in the Supreme Court and 13 lakh cases in various High Courts? Apart from the High Court, I would like to know from the hon. Minister whether any study has been made in his Minstry or any Cell has been set up which will tell us that so many years will be required to dispose of these cases so that the institution of cases and disposal of cases have some rationale. It is said that the criminal matters should be disposed of in one year and the civil matters should be disposed of in two years. May I know from the hon. Minister whether any yardstick has been applied in increasing the number of Judges from 17 to 25? Thank you, Sir.

MR. DEPUTY CHAIRMAN, Now the Minister reply to the debate.

SHRI ASOKE KUMAR SEN: Mr. Deputy Chairman, Sir, I am very obliged . for the light thrown on this matter from different sections of the House. One thing is very clear that we are all agreed that this House and the Parliament would not be unwilling to grant the necessary number of Judges for every court in order to achieve the objective of Article 39A, of the Constitution. I think, the giving of justice is the minimum duty of any civilised State like the giving of the means to live, to survive, to exist in freedom and dignity. These are the minimum services which a civilized State must render and much more so far a democratic State like ours where we pride in a system of law which is dispensed by independent courts freely, independently and fearlessly so that Governments may change but the laws will never change and the administration of law will remain for ever to be guided by the same standards of independence and fearlessness and equality.

Now, so far as the Supreme Court is concerned, all the hon. Members have expressed their faith in the Supreme Court. The Constitution-makers set up a Supreme Court with vast powers-appellate, original and advisory—in all matters of criminal and civil disputes as also appeals from all tribunals, and the tribunals include ordinary administrative tribunals like the Mining Tribunal. Therefore, unlike other countries where the jurisdiction of the Supreme Court is of a very character, our Constitution-makers gave a very large field for the Supreme Court. Of course, over the years, the Supreme Court brought self-restraint on itself that it does not accept any cases where it thinks it is necessary to do so in the interests of justice. The jurisdiction which was originally conferred. for instance article 136, that gives power to the Supreme Court, to admit any appeal civil or criminal from any court, civil or criminal or from any tribunal, if it thinks it fit for the purpose of deciding an important point of law of public importance. But, nevertheless, the Supreme Court has been very very strict in admitting petitions under article 136 and unless they think that the interests of justice require interference they normally do not admit a civil appeal or a criminal appeal, much less a criminal appeal particularly when there have been congruent findings of fact and also where the legal principles are fairly well-settled by the Supreme Court itself. Therefore the Supreme Court itself has worked under self-restaint and it has exercised its wide jurisdiction in a rather restricted sense. It is true that in ome cases the Supreme Court has overdone it.

SHRI SANKAR PRASAD MITRA (West Bengal): Do you think that by allowing a special leave petition from an interlocutory order made by a single Judge in a High Court, where the petitioner has by passed the division bench of the appellate court, the Supreme Court is exercising self restraint.

SHRI ASOKE KUMAR SEN: No, it is not. As far as I know, the Supreme Court is very very chary in allowing appeals against interlocutory orders even if it is from a single bench. They do not do so. And where they have done so, I do not think it is proper unless I can see the facts where possibly the Judges must have thought that the interests of justice have been very badly affected.

SHRI SANKAR PRASAD MITRA: As one of the most distinguished lawyers in this country, you must be aware of the judgments in the House of Lords cases reported in 85(2) All Eng. Law Reports, p. 97 at page 100 by Lord Ruskin, the principles laid down for the admission of appeals. Do you think that the Supreme Court is following those principles?

SHRI ASOKE KUMAR SEN: In England the House of Lords never allows an appeal on interlocutory orders, never. Even the Court of Appeal very rarely allows an appeal on interlocutory orders in England. But it is true that in many cases the Supreme Court has allowed appeals against interlocutory orders and has reversed such orders. I have known it. (Interruptions).

Where REDDY: SHRI P. BABUL justice is hijacked, the Court Supreme must be allowed to interfere.

The Supreme Court

SHRI ASOKE KUMAR SEN: I do not want to pre-empt the authority of the Supreme Court to correct a travesty of justice where even in an interlocutory order the cry for justice is so loud that it heeded, I cannot but be think the Supreme Court should not normally allow an appeal against the interlocutory order. 2.2

SHRI P. BABUL REDDY: about staying sections in Bengal in interlocutory orders?

SHRI ASOKE KUMAR SEN: They do not stay. Now the High Court had. The : Supreme Court bypassed the Division Bench. Let us not go into that. The High Court had good reasons to do it. Let us not go into it. And it is not always that the Supreme Court does the right thing. I have seen in many cases where the right thing has not been done. And that is true in the human institutions. Failings are common and unavoidable in human institutions, particularly when the judges work under the supreme necessity of expedition. I have seen where Supreme Court had appeals admitted against a full-bench judgement Punjab High Court on a question of law arising from the Punjab Rent Control Act and a later decision following same full bench decision came to a particular conclusion and an appeal against it was not admitted though it was pointed out specifically. And I happened to be the Counsel myself. I said to a bench of three judges that another bench has admitted an appeal on this very point and the full bench judgment on which the later judgement has been rendered and which was appealed against, decided on the ground that the full bench had decided the point.

SHRI SANKAR PRASAD MITRA: You are contradicting your eloquent support to Supreme Court's self-restraint.

SHRI ASOKE KUMAR SEN: Selfrestraint still remains. This is a case of self-restraint, but on the wrong side possibiy. I remember I told the judges that this is not correct that one bench should decide in one way and the other bench should not. This leads to uncertainty in the field of law, and I said, one feels that he is in the wrong court. But that is a different matter. As I said, failings are common in all human institutions.

(No. of Judge)

Amdt. Bill, 1986

SHRI P. BABUL REDDY: He went on giving stay for six years.

SHRI ASOKE KUMAR SEN: I hope he followed the law. I hope the subsequent benches will correct him, and this is the duty of subsequent judges to correct the erring judge, as one Lord Chancellor said, I must remined the House that when an English judge-a white judge-while convicting two black youths aged 18 and 20 for raping a white girl—and in a case where it was not merely a rape but the two erring youths had, after the rape, urinated on the body of the two victimsreleased them on parole, it roused such a great passion in England and such a fury that about 86 members of Parliament wrote to the Lord Chancellor 'You must dismiss this judge. What a judge is this. He is not fit to occupy the chair of a judge' and invoked an old doubtful jurisdiction of Lord Chancellor to dismiss an unwanted judge. Lord Elwin Johns had been the Lord Chancellor then. He kept quiet for some time. There were hundreds of letters apparing in the papers and demand of 86 members of Parliament including six members of Labour Party which was then in power. And in Lord Mayor's luncheon in honour of Lord Chancellor given the same year, replying to the toast of Lord Mayor, the Lord Chancellor, Elwin Johns said: Mr. Lord Mayor, I shall be failing in my duty if I do not refer to a matter which has roused in recent times public passion, to fever heat I mean. The white judge while convicting the two youths released them on parole saying as follows. After all youth is youth and they can still be corrected. Therefore, they were released on parole with a direction to Social Service department to correct them. Whether they have

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been corrected or not, I am not quite sure. But this is what he did. This arose out of radial prejudice passion. Unfortunately, got mixed up. It was a very bad case where two young men not only raped two white girls, aged about sixteen and seventeen young girls, but urinated on the body, after the awful sexual act. Now, Lord Jones said 'I shall be failing in my duty if I do not refer to this incident; I have been asked by eminent as well as ordinary persons, no doubt motivated by the best of motives, including a large number of Members of Parliament, to dismiss this white judge; so long as I remain the Lord Chancellor, no judge shall be dismissed who is doing a thing according to his conscience'. He said, the on'y way to correct an erring judge in this country, according to all laws, is to test his judgement in the court of appeal or by a writ of error. This is the only way to correct an erring judge or by changing the law. If he has decided the law incorrectly,-as has been done by the Supreme Court many times, where it has struck down many laws, tax laws, acquisition the law in regard to bank nationalisation was struck down by the Supreme Court but we passed a different law later-and various other laws,-we can test his judgement in a higher court. This is the tradition of democracy. We do not correct them by debates in Parliament or outside. but we correct them by testing their judgement in a higher court or by a writ of error, which is available in English, not very much tested in this country. Writ of error has never been tested here. Therefore, let us remember this point that while we talk about judges, as many have done, we should not refer to them in such a manner that in the process, dignity of our courts suffers. We know that many judges fail in their duty to reach a correct conclusion, as all human beings are liable to commit errors. The only way is the democratic way. The path of justice is not dictation to judges, but the path of justice is correcting them by known methods of law.

Sir, by and large, the Supreme Court has established a tradition which is worth a democratic country and which, certain-

ly, has evoked admiration not merely from this country, but also from outside; particularly, the Supreme Court's decisions, in recent times, on public interest litigations, on the stretching of the arms of the Court in alleviating injustice, where the known methods and instruments of law were found to be insufficient. But I must say that it is always not possible for everybody to go to the Supreme Court. Many of the things which the Supreme Court has laid down may possibly, in the future, find place in the Civil Procedure Code, so that the ordinary courts may also stretch their arms in a similar way, which the Supreme Court is now doing, today. Nevertheless, things may also tend to get overdone. For instance, many very beneficient programmes of public benefit have been held up by unnecessary interference from the courts. The other day, the Prime Minister, while opening the conference of Chief Justices, Chief Ministers and Law Ministers, referred to a case where a dam, a project for building a dam, was held up for years and, after sometime, the dam burst or the bund burst resulting in tremendous loss people. Therefore, while a spirit of passion is understandable for the poor, the needy and the oppressed, we must not allow our passion to overrun reason public interest. For instance, let us take the case of many of the railway projects which have been held up because there are trespassers living on the land which is to be acquired and even after acquisition the railway authorities cannot get it. The result is that so much of daily inconvenience is caused to millions of people. Therefore, there must bе striking of balance. You have to law as an try instrument of mercy. compassion redress for justice and at the same time making it compatible with the demands of public interest. It is the public interest particularly in a democracy which must over-weigh every other interest in the last analysis.

I am saying all these things because naturally when the Supreme Court comes into the picture, people's ideas about justice, the deficiencies and various other matters come into the forefront and we are right in giving expression to those

[Shri Asoke Kumar Sen] grievances. Now, let us deal with some of the points which have been raised. The first is that increasing the number of Judges alone will not solve the problem, we cannot agree more on that point. It is absolutely correct that we cannot solve the problem of speedy justice by merely increasing the number of Judges. It is very clear, we can increase the number by thousands by paying one rupee a day, putting the people who never know what is justice, who never know what law and thousands of cases we will be able to dispose of within no time, but that is no justice. That is what was called in olden days the 'kazi justice' where guilt was decided by putting his hands into a boiling pan so that if his hands were not burnt then he would not be guilty and if his hands were burnt would be guilty. Well these the methods which were tried in medieval ages. Therefore, it is absolutely agreed that we cannot solve this problem by merely increasing the number of Judges. We must get the right Judges, because the need for justice is not mere expedition but justice as it is in all its qualities. Therefore, to get qualitative justice must appoint good Judges and again the problem of appointing good Judges brings in the question of their remuneration, their emoluments, inducement the people to leave their ordinary vocations and to come to the pench to take up this very important duty of judicial work. Now, very soon we will be having Bills before you which will provide for increasing the salaries of Judges and their emoluments in many ways and the amendment or the Constitution for that purpose. I hope to introduce these during this session of Parliament. It is expected that these emoluments will attract better talents. It is not an excessive statement to make when we see that today | the salaries of Judges are such that even the fourth grade or fifth grade of lawyers would not accept judgeship and those who accept judgeship, having good lucrative practice at the bar, would regret continuance on the bench true that the rupee has suffered in value tremendously from 1950. This is 36 years

back when Second Schedule fixed salary of Rs. 3,500 per month. It was. then thought that it would be a safeguard. for the Judges, that it would ensure continuance of a salary and an erring parliament would not normally be entitled to reduce that salary. But what was considered to be a guarantee has now become a halter in the neck of the Judges and of them are chaffing under we must make it consistant. Therefore, with the rising prices. Make it realistic. and make it competitive with other vocations. As I said the other day, under the industrial awards in Bombay and Calcutta,. a liftman of the LIC starts at Rs. 1,400a driver in a multi-national a month, corporation in Bombay gets over Rs. 2000a month. Now who will be there to become a magistrate at Rs. 800 a month.

SHRI S. W. DHABE: A clerk gets Rs. 2,700.

SHRI ASOKE KUMAR SEN: Yes, some time a class III employee of the LIC' was getting more than his officer.

DR. R. K. PODDAR (West Bengal): A university teacher starts at Rs. 700.

SHRI ASOKE KUMAR SEN: Now it: is more with dearness allowance that they get.

SHRI NIRMAL CHATTERJEE: He starts at Rs. 700.

SHRI ASOKE KUMAR SEN: But what about the dearness allowance? Dearness allowance must be there.

SHRI SATYA PRAKASH MALAVIYA (Uttar Pradesh): It comes to Rs. 1,500 as starting pay.

SHRI ASOKE KUMAR SEN: May be... I am not here there is a rush, he gets left out and the accused or the chaprasi who is also wait-other sectors of employment. But to makeing along with him in the queue gets a Ministry. Our Ministry is to look after in a queue and when the bus comes and the judicial part of our Government and there we must make the salaries and emolument more respectable, more competitive and more realistic. Take this very grim picture. In Delho alone, some magistrates and judges have told me that they have to wait. We have not given thema

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quarters near their courts. They have to travel long distances. Ind olden days, the Britishers used to give quarters for their magistrates, for their judges very near their courts. Now a man who has to travel from Hauz Khas to Tis Hazari courts has to wait near the bus stand sometimes for nearly half and hour or 40 minutes in a queue and when the bus comes and there is a rush, he gets left out and the accused or the chaprasi who is also waiting along with him in the queue gets a berth earlier than him in the bus and goes abead of him. Sometimes they get into the bus along with him and he will have to stand in the bus with them, jostling with them. I am not saying to stand in the same queue. But if we have to have judiciary, a dignified we cannot have that. We must see that their convenience is looked after, their requirement about residential accommodation looked after. their houses are very near their courts and various other things have to be looked after. At least for the Supreme Court, I must say that they are giving good houses. And under the new Bill that we shall be introducing. their furniture will be the same as that of Cabinet Ministers. But as I said, the concern expressed by Members in House that the number alone will not solve the problem is correct. And we are trying to improve the quality of Judges and also to improve the training of law in the universities. Let us be very clear that compared to other countries in the West-England and America with which our system is more akin—the training in the universities and the standard of education of law leave much to be desired. Note books are still the best instrument for passing an examination. There is no original thinking and most of the teachers are such as would not keep in touch with the modern trends in law or with the latest position either in the Supreme Court or the other courts, or would be responsible for any original work in the field of law. Take the Harvard Law Journal, Yearly Law Journal, The Cambridge Law Review, the Modern Law Review various other law journals of the West. You will see how even students are engaged in original thinking and research, and

how much of it will be found in our universities. If our teachers are paid well. as they must be, and they must be of quality, then they must also produce good work and not stay away when they pass their examinations. Like many of our doctors and scientists who come from West, they don't read anything more than what they have read already at the time they have left either England or America, and after engaging in heavy practice they forget that there are more things to learn every day. And the world is progressing so fast in the field of science and technology, medicine and various other branches of learning. Therefore, it is not merely improving the quality of the Judges when they are appointed but also improving the very standard of education of law and introducing the spirit of thinking, analysis and original work into our universities. There I think a good deal has yet to be done and I hope Parliament in the years to come would give its guidance and emphasize this problem very very strongly, I feel it very much because I was a teacher myself at one time and I remember how much we used to take pride in building up students and making our teaching more effective and more instructive. But I must say that that spirit, possibly, is waning every day and the colleges have become hotbeds of politics and factions and various other vices.

SHRI NIRMAL CHATTERJEE: What about.. (Interruption) ...

SHRI ASOKE KUMAR SEN: Coming from West Bengal you have to ask somebody else. A University which gave to India some of the best scholars and Nobel prize winners like Sir C. V. Raman, today cannot hold examinations.

AN HON, MEMBER: Thanks of them!

SHRI ASOKE KUMAR SEN. I am not blaming anyone.

CHATTERJEZ: SHRI NIRMAL In 1978-79 nothing could be done.

SHRI ASOKE KUMAR SEN: My heart bleeds because I am a student of remember the old that University, I teachers-what dedicated teachers were-people who lived, some of them, almost like sanyasis, like Sir P. C. Ray

who built up generations of scientists; Sir Bose, F.R.S. How many FRSs Jagdish have the science colleges produced? Now there are no examinations there. 1 go there I find nothing but posters of different political parties and organizations and students learn only slogans. The teachings of Swamiji, teachings of Gandhiji, teachings of our great servants are not attended to any more.

SHRI SANKAR PRASAD MITRA: That has happened in spite of increase in salaries.

SHRI ASOKE KUMAR SEN: That has happened in spite of increase of remuneration and everything. Therefore, this has to be attended to because, after all, the future generations have to be taken care of and by just slogan-shouting no nation can reach that standard of excellence which we expect India to reach and which India had reached in all the centuries of its past civilization.

SHRI NIRMAL CHATTERJEE: by excluding slogans completely,

SHRI ASOKE KUMAR SEN: Not in the universities. I have seen the university unions in the West. Even in Paris you will find there are very few posters in the Sorbonne. Pairs has the most vociferous student organization and I happened to study there for some time. But you will not find it there. I think we should all be concerned about it irrespective of parties. Our young minds must be trained to produce another Gandhiji, Jawaharlal Nehru, another Tilak, another Aurobindo, another Subhash Bose, Netaji.

SHRI NIRMAL CHATTERJEE: I am glad you mentioned it.

SHRI ASOKE KUMAR SEN: I am very glad that you appreciate us. When Swamiji took his dip at the tip of India at Kanyakumari I take my dip there. The first time I went there I was a much younger man. his revelation; he got his inspiration there. That is why, whenever I go to Kanyakumari I take my dip there. The first time I went there. I was a much y Junger man.

SHRI M. S. GURUPADASWAMY (Karnataka): Did you get in spite?

SHRI ASOKE KUMAR SEN: Yes of course. Everybody does if he is an Indian.

He will see the end of India, three oceans meeting and the majesty of India in its full glory as the sun sets or the sun rises. Therefore, he got the revelation that the whole world lay at his feet for the treasures of India to be unburdened and to be preached. You will remember that he took the vow then and he went to America first, then to Europe and everywhere else and preached what the treasures of India had been over the centuries. And the whole world was astounded because after all India, to them, was a land of snakes, snake charmers and They never knew that this is the land where such profound thought had been forged in the past and which had very little parallel in history Therefore, let us not forget because after all this land is not a jungle. This land is a land with five thousand years of ancient civilisation, with great treasures of the past. Let us, therefore, not forget our past moorings. Let us build something which is equal to the past, if not better. That cannot be done, as I again say, by merely shouting slogans. I am not saying that slogans have not to be shouted. Slogans have to be shouted against injustice We had ourselves done so during the British days. slogans were shouted but for a cause, for something which is eternal. Therefore, Sir, I support the demand that we must explore all the other avenues by which we can improve our judiciary along with the rest of the country's base which supports a good judicial system.

(No. of Judge)

Now the next demand is about location of the Supreme Court. It is a very old demand. For a country like ours, it is certainly an understandable demand. But jet us not forget that we are only about onethird of the United States in size.

SHRI S. W. DHABE: Population?

SHRI ASOKE KUMAR population very much more. In population the Chinese and we beat the world. But the Chinese are behind us now, I think. But it is not merely the size which dictates a particular position. This has been gone into by difftrent expert bodies. The Supreme Court itself has gone into it. After taking into account everything their verdict has been against disintegration of the Supreme Court. There are

several political factors to be taken into account. Where will you locate it? We are having this difficulty with regard to Uttar Pradesh. You have seen all the fastings, you have seen all the strikes going on in Allahabad, Allahabad once noticed integration. Now the western districts of U. P. want a Bench there. Again where should we locate it?

SHRI D. B. CHANDRA GOWDA (Karnataka): South's is a genuine demand.

SHRI ASOKE KUMAR SEN: I am not castigating any demand as being not genuine.

SHRI V. GOPALSAMY: This is because you mentioned about Kanyakumari.

SHRI ASOKE KUMAR SEN: Rameshwaram will remain there for ever. Thousands of pilgrims go to Rameshwaram from the North more than those from the South. Let us not forget about it because that is the story of India. If you go to Rameshwaram, you will find thousands tread every year from the North, much more from the North than from the South. I remember this. Notwithstanding fact that there are those who think that the South and the North are culturally different. I will give you a very wonderful example of what inspired me as an Indian. Years ago, when Religious Endowments was under the charge of the Law Ministry, I had the occasion to go to the South, as I always do, because all the great temples are still there intact, In one place__I forgot it now, it was either at the border of Andhra Pradesh or somewhere else I should have put it in my diary, but I remember there is a temple possibly built in the Vijayanagar Kingdom-that temple was built by a small Zamindar, called Rajaji in those days, a small chieftain. There is a copper-graph which unfortunately happened to he in Sanskrit. In those days Sanskrit was not anathemised in the South. It is still the language of prayers. I happened to understand the Sanskrit. I read the copper graph. It is very great. Tthat Raja says in Samakrit while dedicating all the land for the maintenance of the temple: "Every year I found thousands of my brothers coming

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from the North trecking to Rameshwaram and Kanyakumari on foot with their wives, children and relations. Thousands died on the way, many fell sick; and thousands cannot be tended. There is no aid for them. So, I owe this duty to my creator and to my forefathers to give this land so that the income arising therefrom will be utilised for looking after these poor pilrgims from the North." Is there a better proof of unity between the South and the North?

SHRI V. GOPALSAMY: That shows the hospitality of the South.

SHRI ASOKE KUMAR SEN: I am very obliged.

SHRI GHULAM RASOOL MATTO (Jammu and Kashmir): That shows the integrity of the country.

SHRI ASOKE KUMAR SEN: There is something more, which the hon. Member has missed. It is essentially the unity of the Indian civilisation and culture which can never be destroyed. And the death of India Gandhi has proved it once more. India has been knit to the same golden thread from Kanyakumari to Kashmir. That is not merely an accident that the Great Shankracharya built his temples more in the North than in the South.

SHRI V. GOPALSAMY: Has tt not been provided by the British rule in India?

shri asoke kumar sen. We don't agree. The history of India is a proof. British claimed it. We do not concede that claim. I am saying as an Indian. We are talking as Indians and not as anyhody else. The great Shankaracharya did not go by accident during the British days to build his temples in Rishikesh and in Amarnath. Namboodri Brahmin is still the high priest in Rishikesh and in Amarnath.

SHRI GHULAM RASOOL MATTO: And the Buddist era integrated India 2000 years before Christ.

SHRI ASOKE KUMAR SEN: Yes. And it was not a mere accident that even after the Muslims came, the Muslim Chorltry and Muslim Charity looked after the Hindus and the Muslims equally. This is what India is. We have never been sectarian in that sense. Now, those who come from Kerala know it is a country of diverse religions. How many Muslim

mosques have been built ands given by the Hindu Rajas free? Many. If you go to the Synagogue in Cochin, which I have done, you will find that it is beside the Shiva Mandir of the Maharaja of Cochin. The great Raja during whose time the unfortunate jews came from Spain being driven by Inquisition, You remember the Toquisition days in Spain. They were all driven out and many were killed. They came and landed on the hospitable shores of Kerala. In Cochin the Maharaja gave them land free and jt is still rent-free.

SHRI D. B. CHANDRA GOWDA: Let us extend this hospitality of Supreme Court now. (Interruptions).

SHRI ASOKE KUMAR SEN: I don't grudge the South becoming more hospitable than ourselves. After all, South is a part of India.

SHRI V. GOPALSAMY: Very often they complain about our hospitality.

MR. DEPUTY CHAIRMAN: Mr. Gopalsamy, please don't interrupt the Minister when he is replying.

SHRI ASOKE KUMAR SEN: I shall never grudge the greater hospitality of the South and that shows why I don't grudge...

SHRI D. B. CHANDRA GOWDA: Now he wants Supreme Court hospitality. That is the point (Interruptions)

SHRI ASOKE KUMAR SEN: That is not the hospitality.

Now, Sir, coming back to the Supreme Court (Interruptions) where it is to be located? Is it to be located at Hyderabad or Bangalore or Cochin or Madras?

SHRI P. BABUL REDDY: We will sit together and agree. Are you prepared to give it to us?

SHRI NIRMAL CHATTERJEE: First let us agree it can be more than one. Then we can decide what is the number and where these can be located.

SHRI ASOKE KUMAR SEN: Then locate the Parliament at all the places. Let u_s start with the Parliament. Will it be possible?

MR. DEPUTY CHAIRMAN: I request the hon. Members not to intercupt the Minister while he is replying.

SHRI ASOKE KUMAR SEN: Sir, only the other day I was reading a very interesting article on 'Mohanjodaro and Harappa". The author of this article was an American. He writes that 90 per cent of the Hinduism that exists today was derived from the Dravidians and not from the Aryans.

SHRI R. MOHANARANGAM: It is a fact.

SHRI V. GOPALSAMY: You explain it.

SHRI ASOKE KUMAR SEN: Why are you shouting about the Dravidians? (Interruptions). Why are you shouting? The Aryans came later. (interruptions) If the Aryans had accepted 90 per cent of the Dravidian culture, why do you grudge? I should be very proud of it. (interruptions)

MR. DEPUTY CHAIRMAN: Mr. Go-palsamy, please don't interrupt.

SHRI ASOKE KUMAR SEN: I will tell you, Sir, today we had a civil water between Mr. Mohanrangam and Mr. Gopalsamy about the Tamil Nadu lapses, Tamil Nadu legisaltion and Tamil Nadu Speaker. (Interruptions)

SHRI R. MOHANARANGAM: It is a civil war of common past.

SHRI ASOKE KUMAR SEN: Now. Sir, when I was listening to these two great stalwarts from the South banking at each other, I knew that this is not a malice only in the North alone, but it is also in the South.

Now, Sir, let us come to the Supreme Court. (Interruptions). The Supreme Court consisting of Judges from the South and at a time when the Chief Justice happened to be a Maharashtrian, decided as

a full court meeting that it would not be in the interest of the Supreme Court or for the judicial integrity of India to disintegrate the seat of the Supreme Court in different parts.

Only the other day, a demand was made from the North-Eastern region for locating a branch of the Supreme Court in the North-Eastern India, because that is considered to be a less advanced area, people are backward and various other things also. I can see that for them to travel all over to the Supreme Court may not be possible. As I have said earlier, why is the distance put against the Supreme Court being loacted in Delhi, supposing it was in Hyderabad or in Nagpur, how much less time would be taken for a man coming from Cochin or Kanyakumari or a man coming from Nagaland? Not much, Now the reason that it is not appreciated that in the Supreme Court if they file an appeal and the litigant has not come there, has only to engage a lawyer and all the documents are printed in paper book.

SHRI P. BABUL REDDY: He has to come to pay lawyer's fee

SHRI ASOKE KUMAR SEN: He can pay even by money order.

SHRI V. GOPALSAMY: He has to hargain himself.

SHRI ASOKE KUMAR SEN: If a man is to come from Scotland to fight a case in the House of Lords in England he does not come himself. It is not an original trial that you are thinking of and that the litigant must be personally present. He must give instructions because the arguments will be on paper book and what is not mentioned in the paper book will not be heard at all. It will not be allowed to be heard.

4.00 P.M.

SHRI P. BABUL REDDY: But clients have to come to the Supreme Court.

SHRI ASOKE KUMAR SEN: I have seen hundreds of cases where clients do not come to the Supreme Court. Instead, they ask some Advocate to look after their cases.

MR. DEPUTY CHAIRMAN: Please do not have interruptions.

SHRI V. GOPALSAMY: It is a very lively speech. We are enjoying it.

SHRI ASOKE KUMAR SEN: Now. Sir, this is the point that the Supreme Court and the Law Commission both have said that it will not be in the interest of the Supreme Court to disintegrate it. I do not think it will be possible for the Government to over-rule that advice. Now. so far as increase in the age of Supreme Court judges is concerned, the matter is under consideration alongwith the judges of the High Court. Now, the honble Members have referred to the extravagant fees being charged by the Supreme Court Counsel but here those who pay the extravagant fees are equally to be blamed. But we have now a Legal Aid Cell of the Supreme Court. It is functioning very well-and our Ministry has been liberally subsidising this Legal Aid Cell, If there is any deficiency. I shall be very glad if that is pointed out because I am personally very concerned in the Legal Aid Cell everywhere and we are sauctioning

over the country-from Nagaland right upto Kashmir. But somebody has said. we have not yet passed a law. That is true. We have left the scheme of the law to be devised by the Chief Justice Shri Bhagwati who is incharge of the entire legal cell and he has been promising to give me a draft, and if we are thinking of the poor people then we must think of the Legal Aid Cell as coming to the aid of the poor people. I am all at one with those hon ble Members who feel that this is a very had thing, Such a fee should never be charged There must he some standard of fee for the top layer, then second laver, then third laver and then fourth layer. Once you fix up a fee, it is almost against the ethics of Mr. Babul Reddy will bear me out that if a client comes and say: I cannot pav the fee that you are charging, I will say. [Shri Asoke Kumar Sen]

there is no question of reducing the fee. Do not ask me to reduce the fee in the appropriate cases because then it makes it an uncertain fee and that is the proper ethics also in England you will find.

SHRI NIRMAL CHATTERJEE: Sir, I am missing your speech since I have to go to attend a Committee Meeting.

SHRI ASOKE KUMAR SEN: The loss will be ours. Now, I remember Mr. Murlidhar Bhandare gave this example of our having pouch on the back of our gown and I think he was talking of the 16th! century because in the 17th century, barristers are charging good fee. Whatever clients threw was considered acceptable only in the 16th century, I hope, Bhandare himself together with would present to his advice and follow that noble example. Mr. Baharul gave the number of cases which are in arrears, the large number increasing every year. His point was that by increasing the number of judges alone, you will not solve the problem. Well, he was himself sitting on the Bench and I had the good fortune of arguing before him. Afinegentleman he was on the Bench, but he was one of those who would not ride roughshod ever anyone. He was very gentle unlike Justice J. C. Shah who used to cut short every argument. He would allow advocates to have their long run, and that always contributed to arrears.

SHRI R. MOHANARANGAM: Just like our Deputy Chairman.

SHRI ASOKE KUMAR SEN: He very firm occasionally. Now it is true that there are judges and judges. I remember Justice J. C. Shah used to dispose cight income-tax appeals in a day. even important appeals involving facts, very big appeals, he would dispose of in less than a day. Now there are judges who take possibly ten times the time that Justice Shah used to take. Who is better, one does not know. But a via media is better. Cutting the arguments short without listening fully is not always the best method. Nor is it good to allow all sorts of nonsensical arguments to be carried on for hours and hours. So there must be

a proper balance. We must find out a procedure which will cut short the arguments. I think the time is coming when we shall insist upon written arguments being put in every court of appeal. In England this is done, In our Supreme Court it is almost done, though not officially. Almost all of us in recent time, have been putting written arguments, so that it will really facilitate quick disposal of cases.

There was a demand for accommodation for the judges of the High Courts and subordinate courts. The Supreme Court judges at least do not suffer from Jack of accommodation. In fact, their houses are sometimes much better than the houses of Cabinet Ministers.

Mr. Mitra rightly said that number alone would not count and that we must improve the quality of the judges, their emoluments and so on. Now somebody said that 50 judges should be there. Well, you could have 500 judges. But you must get judges of quality. At least some people think that increase in the number of judges would possibly depreciate the quality of the Supreme Court. Many have told me...

SHRI SANKAR PRASAD MITRA: Quality includes integrity.

SHRI ASOKE KUMAR SEN: Yes, both. Somebody said: how is it that we have fixed the increase in the number of judges as eight? Well, that is the number which the Supreme Court itself gave ..., and we are accepting that. Left to myself, Government will be willing to accept even 30 judges because possibly that would have increased the efficiency and the speed of the disposal. And if after a number of years, we found that that was too many, we might have reduced it. But increasing the number to 30 does not mean necessarily that we must appoint 30 (Intersptions)

SHRI JAGESH DESAI (Maharashtaq Let us stop these interruptions. Otherwise what is the point? SHRI ASOKE KUMAR SEN: I said, he Government might have been prepared to accept 30. But the Supreme Court itself....

SHRI V. GOPALSAMY: The Minister is yielding. Why do you bother Mr. Desai?

SHRI ASOKE KUMAR SEN; Not being an advocate, he does not know that we are used to interruptions.

We have accepted the figure of 26. I hope that with 26, we shall be able to grapple with the problem. If we need more, we shall have to think about it leter.

Once more I thank all the hon. Members who have contributed to the debate

SHRI S. W. DHABE: What about legal aid legislation?

SHRI ASOKE KUMAR SEN: I have said that we are liberally subsidising...

SHRI S. W. DHABE: I asked about legislation.

SHRI ASOKE KUMAR SEN: I think you have not heard me. I said, we have left it to the Chief Justice of India who is also the head of the Legal Air Cell, to give us the scheme of the Act. He has promised to give it to me. The moment he gives it to me, we shall bring it, because our legal aid scheme will be different from the English legal aid scheme. We shall introduce various things like legal education, pre-emptive measures, to prevent cases coming to court, various other things. Therefore, we shall await. Without going into the matter, quickly let me say, it is better to leave it to Justice Bhagwati to devise the law and then we shall see.

With these words I thank once more the honourable Members for their contribution...

SHRI B. SATYANARAYAN REDDY: I raised one question regarding appointment of judges to the Andhra Pradesh High Court. A panel of nine names...

SHRI ASOKE KUMAR SEN: I should have answered that although that was not strictly relevant, with great respect to the honourable Member. Appointment to the Andhra Pradesh High Court does not come into the picture while we are discussing the Supreme Court, However, since it was raised I shall say, factually the honourable Member, I think, was not correct. May I give the facts without disclosing the secrets. (Interruptions) When the question of Karrataka comes up, we shall see, I shall require notice for such questions. Now, so far as Hyderabad is concerned, we had two names, alternative names, given by the Chief Justice-one was Mr. Kadri, the other was Mr. Sikhamani, The Chief Minister accepted Mr. Kadri's name and sent it to Delhi. The Chief Justice of India accepted Mr. Kadri's nomination but also pointed out that Mr. Sikhamani should also he considered as he belongs to a minority community. As a result, the matter has gone back to the Chief Minister to consider whether Mr. Sikhamani should also be appointed or not. Now the matter rests with the Chief Minister of Andhra Pradesh.

SHRI B. SATYANARAYAN REDDY: That is not the point, Out of the panel of 9, two names were deleted.

SHRI ASOKE KUMAR SFN: I think Mr. Sikhamani's name was mentioned. If any further details are to be asked, the honourable Member should put a separate question...(interruptions) That is outside the scope of this debate. I shall be prepared to answer you if you put a separate question. I cannot venture an answer off-hand.

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill further to amend the Supreme Court (Number of Judges) Act, 1956, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up the clause-by-clause consideration of the Bill.

[Mr. Deputy Chairman]

Clause 2: Amendment of section 2.

for Disposal of

Allocation of time

SHRI SATYA PRAKASH MALA-VIYA: Sir, I move:

"That at page 1, line 6, for the word 'twenty-five', the word 'thirty-five' be substituted."

मान्यवर, 1950 में जब संविधान लाग् किया गया था तब से पांचवीं बार सर्वोच्च न्यायालय के जजों की संख्या में वृद्धि की गयी है और अब यह संशोधन लाया है ।

The question was put and the motion was negasived.

DEPUTY CHAIRMAN: MR. question is:

"That Clause 2 stand part of the Bill."

The question was put and the motion was adopted.

Clause 2 was added to the Bill.

Clause 1: Short Title

SHRI ASOKE KUMAR SEN: Sir, I move:

"That at page 1, line 4, for the figure '1985', the figure '1986' be substitued."

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: The question is-

"That Clause 1, as amended, stand part of the Bill."

The question was put and the motion was adopted.

Clause 1, as amended, was added to the Bill.

Enacting Formula

move:

"That at page page I, line I, for the word Thirtysixth', the word Thirtyseventh' be substituted."

The question was put and the motion was adopted.

and other Business

Govt, Legislative

DEPUTY CHAIRMAN: The MR. question is:

"That the Enacting Formula as amended, stand part of the Bill."

The question was put and the motion was adopted.

The question was put and the motion was adopted.

The Enacting Formula .as amended, was added to the Bill.

The Title was added to the Bill.

SHRI ASOKE KUMAR SEN: Sir, I beg to move:

"That the Bill, as amended, be passed."

The questiton was put and the motion was adopted.

ALLOCATION OF TIME FOR DISPO-SAL OF GOVERNMENT LEGISLA-TIVE AND OTHER BUSINESS

MR. DEPUTY CHAIRMAN that the Business to inform Members Advisory Committee, at its meeting held on the 21st April 1986, allotted time for Government legislative and other business as follows:

KBusiness Time allotted

- 1. Consideration and passing of the Khadi and Village Industries Commission Amendment) Bill, 1985 2 hrs.
- 2. Discussion on the working of the following Ministries:
 - (i) Ministry of Water Resour-1 day.
 - (ii) Ministry of Labour 1 day
 - (iii) Ministry of Transport (excluding Railways) 1 day.